

Promotion of Pilgrimage Tourism in Himachal Pradesh in Seventh Plan

6392. PROF. NARAIN CHAND PARASHAR : Will the Minister of PARLIAMENTARY AFFAIRS AND TOURISM be pleased to state :

(a) whether Government have taken note of the vast potential for the promotion of pilgrimage tourism in Himachal Pradesh especially with respect of sacred places like Riwalsar (Distt Mandi), Tabo and Kye Monastries (Distt. Lahaul Spiti) which have been described as the Ajanta of the North;

(b) if so, the steps taken by Union Government/India Tourism Development Corporation to provide various facilities for the tourists in respect of transport, lodging, etc.; and

(c) if not, whether any steps are proposed to be taken in this regard during the Seventh Five Year Plan ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND TOURISM (SHRI H. K. L. BHAGAT): (a) The Department of Tourism is aware of the potentialities of Tourism in Himachal Pradesh. However, no proposal for development of facilities at places like Riwalsar, Tabo and Kye Monastries has been received from the State Government.

(b) and (c). The State Government has forwarded proposals for construction of Yatrikas/Dharamsalas at Naina Devi, Shimla and Kangra. These will be taken up as soon as the formalities regarding the transfer of land are completed. Their proposal for construction of Log Huts at Pong Dam, Renuka Lake and Tirthan are also being processed. Further, the State Government have been requested to submit proposal for financial assistance by the

Department of Tourism for construction of a Yatri Niwas in the State.

The Department had earlier provided assistance to the State Government for construction of a Club House at Manali as well as for provision of boats and trekking equipment etc.

Revenue Collection during 1984-85 and 1985-86

6393. SHRI SALEEM I. SHERVANI : Will the Minister of FINANCE be pleased to state :

(a) the total revenue collection during the financial year 1984-85 and 1985-86; and

(b) the total revenue collection from customs duties, excise duties, corporate tax and income-tax, separately during 1984-85 and 1985-86 and the cost of collection under each head, separately ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Total revenue collection during 1984-85 and 1985-86 is as follows :

(Rs. in crores)	
1984-85	1985-86
22988.36	26319.02
(Included all cesses whether collected by CBEC or not)	(Income Tax Revenue figures are up to Feb. only) (excluding cesses not collected by CBEC)

(b) The total revenue collection from Customs duties, excise duties, corporate tax and Income tax separately during 1984-85 and 1985-86 and cost of collection is as below :

	1984-85		1985-86	
	Total Revenue (Rs. in crores)	Cost of collection (Rs. in crores)	Total Revenue (Rs. in crores)	Cost of Collection (Rs. in crores)
1. Customs duties	7040.52	64.97	9501.97	90.15 (Final requirement)
2. Excise duties	11150.84	66.41	12799.83	80.55 (Final requirement)
3. Corporate Tax	2555.90	11.34	1896.43 (up to Feb. 1986)	13.02(RE)
4. Income Tax	1927.76	79.39	1927.82 (up to Feb. 1986)	91.15(RE)

Customs Duty on Computers

6394. SHRI SALEEM I. SHERVANI : Will the Minister of FINANCE be pleased to state the effective rate of customs duty levied on import of computers :

(1) for educational use by individual students (i) if imported through normal channels of imports (ii) if imported as personal accompanied/unaccompanied baggage;

(2) by an individual for professional use as personal computer (i) if imported through normal channels of imports (ii) if imported as personal accompanied/unaccompanied baggage; and

(3) for industrial use by companies/firms/business houses ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : The rate of duty on computers imported through normal channels of Trade by a student or a professional or a company or firm is 200% ad-valorem. A concessional rate of duty of 60% ad-valorem is charged if the computer is of a type not

manufactured in India and a certificate to this effect together with a recommendation for grant of exemption is given by the Department of Electronics.

In the case of personal computers of memory upto 64 K when imported in accompanied baggage, the rate of duty is 170% ad-valorem for a value of Rs. 2000 in excess of the duty free allowance. On the balance of the value, the duty would be 240% ad-valorem. Personal computers of the above type when imported as unaccompanied baggage are charged to duty at the rate of 240% ad-valorem for the entire value thereof.

Certain types of large-frame high speed computers satisfying prescribed conditions are wholly exempt from Customs Duty.

Formation of Joint Consultative Machinery in Food Corporation of India

6395. SHRI KALI PRASAD PANDEY : Will the Minister OF FOOD AND CIVIL SUPPLIES be pleased to state :

(a) the reasons for the Food Corporation of India for not holding dialogue